

**GOVERNMENT OF INDIA  
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA  
UNSTARRED QUESTION NO. 3784  
TO BE ANSWERED ON 18.12.2024**

**REMOVE GOODS AND SERVICES TAX FROM MPLADS FUNDS**

**3784. SHRI DAROGA PRASAD SAROJ:**

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) whether the Government proposes to remove Goods and Services Tax (GST) from MPLADS funds;**
- (b) if so, the details thereof and if not, the reasons therefor;**
- (c) whether the amount of funds provided under MPLADS are equal to the funds given to MLAs; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH)**

**(a) No, sir.**

**(b) Goods and Service Tax (GST) varies depending on the type of goods and services being taxed. It is governed by a set of rules and regulations established by the government.**

**(c) & (d) Under Members of Parliament Local Area Development Scheme (MPLADS), being administered by Ministry of Statistics and Programme Implementation, each Hon'ble Member of Parliament is entitled for Rs.5 crore annually.**

**The annual entitlement of Members of Legislative Assembly Local Area Development Scheme (MLALADS) may vary across States and is under the domain of respective State/UT Government.**

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